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ITEM NO.802

COURT NO.4

SECTION IIIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).13661-13662/2015
(Arising out of impugned final judgment and order dated 16/01/2015
in WT No. 20/2015 10/04/2015 in RA No. 77247/2015 passed by the
High Court Of Judicature at Allahabad)

CANTONMENT BOARD, AGRA THROUGH CEO

Petitioner(s)

VERSUS

UNION OF INDIA AND ANR.

Respondent(s)

WITH

SLP(C) No. 13776-13777/2015

Date : 28/03/2017 These petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Anupam Mishra,Adv. (Mentioned by)

For Respondent(s) Mrs. Anil Katiyar,Adv.

UPON hearing the counsel the Court made the following

O R D E R

In paragraph 2 of the order dated
20.03.3017, reads as follows :-

â S In the order of this Court dated 21 st
October, 2016, it has been recorded that a
Mediation Committee has already been
constituted in terms of the judgment of this
Court in â S Rajkot Municipal Corporation and
others Vs. Union of Indiaâ \235 [(2013 14 SCC 599]
to go into the liability of the Cantonment
Board to pay service charges for the services
rendered by the Union of India (Railways and
Postal Department) and the precise quantum of
such liability. In the said order, it has also
been observed that the Mediation Committee may
continue its deliberations.â \235

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An inadvertent error has occurred in the
said order inasmuch as it is the Cantonment Board
which is entitled to receive service charges for
the services rendered to the Union of India.
Accordingly, paragraph 2 of the aforesaid order be
read as follows :

â S In the order of this Court dated 21 st
October, 2016, it has been recorded that a
Mediation Committee has already been
constituted in terms of the judgment of this
Court in â S Rajkot Municipal Corporation and
others Vs. Union of Indiaâ \235 [(2013 14 SCC 599]
to go into the entitlement of the Cantonment
Board to receive service charges for the
services rendered by it to the Union of India
(Railways and Postal Department) and the
precise quantum of such entitlement. In the
said order, it has also been observed that
the Mediation Committee may continue its
deliberations.â \235

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master